

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AAKRITI INFO-MEDIA PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aakriti Info-Media Private Limited
2.	Date of incorporation of corporate debtor	14.05.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300DL2008PTC178128
5.	Address of the registered office and principal office (if any) of corporate debtor	FFS NO. 24 Udyog Sheel Mahila Sehkari Samiti Ltd. 120 Mathura Road, Near Apollo Hospital New Delhi South Delhi-110076
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 10.06.2022 Date when order came to knowledge of the IRP: 13.06.2022
7.	Estimated date of closure of insolvency resolution process	11.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Bhatia IBBI/IPA-001/IP-P00978/2017-18/11608
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 123 New Lajpat Rai Market Delhi 110006 E-mail: iprakeshbhatia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 123 New Lajpat Rai Market Delhi 110006 E-mail: cirp.akritiimpl@gmail.com
11.	Last date for submission of claims	28.06.2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Delhi Bench-VI, has ordered the commencement of a corporate insolvency resolution process of Aakriti Info-Media Private Limited on 10th June 2022 (The order came to the knowledge of the IRP on 13th June 2022).

The creditors of Aakriti Info-Media Private Limited, are hereby called upon to submit their claims with proof on or before 28th June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post at correspondence address or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Aakriti Info Media Pvt. Ltd.

Rakesh Bhatia

Rakesh Bhatia **IRP**
Interim Resolution Professional
Aakriti Info-Media Private Limited
IBBI/ IPA-001/IP-P00978/2017-18/11608

Date: 14.06.2022
Place: New Delhi